

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SASI POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sasi Power Private Limited
2.	Date of incorporation of Corporate Debtor	31/08/1999
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40101DL1999PTC101362
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A-60, Okhla Indl. Area, PH-II, New Delhi-110020.
6.	Insolvency commencement date in respect of Corporate Debtor	29/01/2020
7.	Estimated date of closure of Insolvency Resolution Process	27/07/2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Pankaj Khetan, Registration No. : IBBI/IPA-002/IP-N00010/2016-17/10014
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H-38, LGF, Jangpura Extension, Near Eros Complex, New Delhi – 110014, Email: pankaj.khetan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048 Email: cirpsasipower@gmail.com
11.	Last date for submission of claims	12.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sasi Power Private Limited on 29.01.2020.

The creditors of Sasi Power Private Limited, are hereby called upon to submit their claims with proof on or before 12.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class N/A in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.01.2020
Place: New Delhi

Name: Pankaj Khetan
Interim Resolution Professional in the Matter of Sasi Power Pvt. Ltd.
Registration No.: IBBI/IPA-002/IP-N00010/2016-17/10014